

Case No. 10089/19
FIR No. 555/19
PS RG

10.09.2020

Present : Ld. APP for the State.

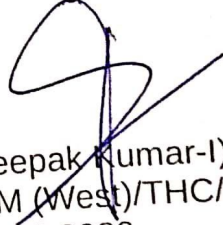
Accused Raj Kumar in person (stated to be on interim bail).

Accused Sumitra in person.

Matter is at the stage of arguments on the point of charge.
However, accused seeks adjournment on the ground that his counsel is not available.

Heard. In view of the submissions and in the interest of justice, one more opportunity is given.

Be put up for purpose fixed i.e. arguments on the point of charge on 21.10.2020.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 7336/17
FIR No. 652/16
PS RG

10.09.2020

Present : Ld. APP for the State.

Both the accused persons are present.

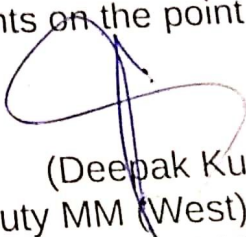
Both the accused persons seek adjournment by submitting that their counsel is not available due to illness.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for purpose fixed i.e. arguments on the point of charge on

11.03.2021.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Saroj Vs. Balvinder Singh

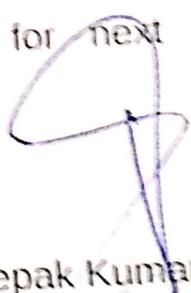
10.09.2020

Present : Counsel for complainant.

It is informed by Naib Court that IO sought some time for filing the reply.

Previous order be complied with afresh for next date i.e.

15.10.2020.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 7304/18
FIR No. 371/17
PS RG

10.09.2020

Present : Ld. APP for the State.


None for accused despite repeated calls.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Previous order be complied with afresh for next date i.e.

05.03.2021.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 10119/19
FIR No. 557/19
PS RG

10.09.2020

Present : Ld. APP for the State.

Accused is stated to be on court bail but not appearing.

Heard. File is perused.

I take cognizance of the offence (s)

Issue summons to accused for 17.04.2021.

(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 381318
FIR No. 54718
PS RG

10.09.2020

Present : Ld. APP for the State.

None for accused persons.

Previous order be complied with arrest for next date

26.04.2021.

(Deena Kumar-1)
Duty MM (Aves) TH-07
10.09.2020

Case No. 387/19
FIR No. B560/19
PS RG

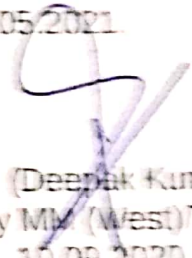
10.09.2020

Present : Ld. APP for the State.

Accused is stated to be on court bail but not appearing

In view of the restricted functioning of the court, matter stands
adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 03.05.2021.


(Deepak Kumar-I)
Duty MM (West) THD/Delhi
10.09.2020

Case No. 7802/19
FIR No. 373/19
PS RG

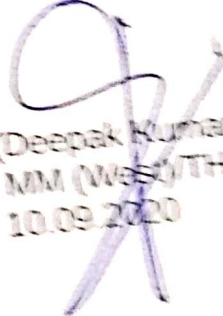
10.09.2020

Present : Ld. APP for the State.

Both the accused persons are stated to be on court bail but not appearing.

In the interest of justice, matter stands adjourned for today.

Previous order dated 30.09.2019 be complied with afresh for next date i.e. 23.03.2021.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 4646/19
FIR No. 101/19
PS RG

10.09.2020

Present : Ld. APP for the State.

Father of deceased is present.

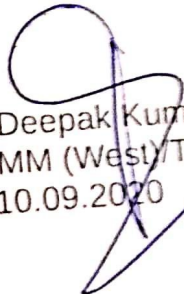
This is untrace report.

Father of deceased seeks adjournment by submitting that his counsel is not available.

Heard. In view of the submissions and in the interest of justice, matter stands adjourned for today.

At request, be put up for purpose fixed with the connected case bearing no. 5702/19 on 19.11.2020.

IO ASI Hari Ram be summoned for next date.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

FIR No. 164/19
PS RG

10.09.2020

Application taken up today as the same was not put up on the date fixed i.e. 08.09.2020. Ahlmad/ Reader is directed to remain careful in future.

Present : Ld. APP for the State.

Complainant with counsel.

IO SI Babita has filed the reply in compliance of previous order wherein it has been mentioned that the medical examination of the complainant was conducted and after discussion with Senior Officers Section 378 IPC has been added to the case. It is further reported by the IO that the investigation is pending and the same shall be finalised shortly.

Copy of the reply be supplied to counsel for complainant.

In view of the above reply and in view of the submissions of the counsel for complainant, the present application stands disposed off.

(Deepak Kumar-1)
Duty MM (Westy)THC/Delhi
10.09.2020

Case No. 5702/19
PS 185

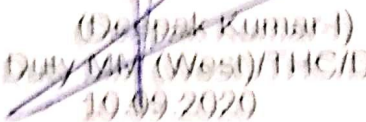
10.09.2020

Present : Complainant in person.

Matter is at the stage of arguments on the application u/s 156 (3) CrPC. However, complainant seeks adjournment by submitting that his counsel is not available.

Heard. In view of the submissions and in the interest of justice, matter stands adjourned for today.

At request, be put up for purpose fixed i.e. arguments on the application u/s 156 (3) CrPC on 19.11.2020.


(Deepak Kumar I)
Duty J.M. (West)/114C/Delhi
10.09.2020

Case No. 7847/18
FIR No. 356/18
PS RG

10/09/2020

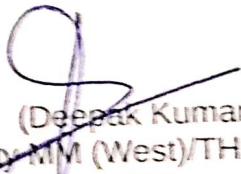
Present : Ld. APP for the State.

None for accused.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for appearance of accused/ purpose fixed i.e. arguments on the point of notice on 20.03.2021.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10/09/2020

Case No. 22267/15
PS 45

10.09.2020

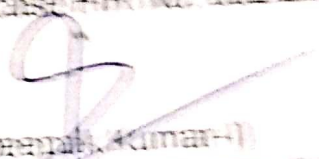
Present : None

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for purpose fixed with connected case FIR No. 152/15 for

11.03.2021.


(Deputy, Kumar-1)
Duty Magistrate (M) T-C Delhi
10.09.2020

10.09.2020

This is an application for release of mobile phone make VIVO Y15 AQUA BLUE COLOR) on superdari

Present:- Ld. APP for the State.
Applicant Pawan Kumar is present.
IO has filed his reply. Taken on record.

Instead of releasing the articles on superdari. I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **VIVO Y15 AQUA BLUE COLOR)** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

FIR No. 827/20
PS Ranhola
u/s 323/341/354/354 B
/325/506/509/34 IPC

10.09.2020

Present : Ld. APP for the State.

IO ASI Sunil Dutt is present.

Sh. Usha Sharma, counsel for victim.

This is application for recording the statement of victim u/s 164 CrPC. At this stage, IO ASI Sunil Dutt as well as counsel for victim prays for next date for recording the statement of victim u/s 164 CrPC by submitting that victim is totally incapacitated to make any movement due to severe fractures in her leg.

Heard. In view of the submissions and at the specific request of counsel for victim/ IO, be put up for recording the statement of victim u/s 164 CrPC on 18.09.2020 before Ld. Duty MM concerned.

IO is directed to make necessary arrangements for recording the statement of victim as per her physical/ medical condition.

Copy of this order be given dasti to IO.

(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 3874/20
E FIR No. 9031/19
PS RG

10.09.2020

Present : Ld. APP for the State.

None for accused persons.

Statement of complainant duly signed by complainant and verified by IO has been received.

Be put up for consideration before the National Lok Adalat scheduled to be held on 20.09.2020.


(Deepak Kumar-I)
Duty MM (West)/THC/Delhi
10.09.2020

Case No. 3881/20
FIR No. 25067/19
PS RG

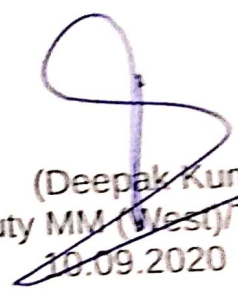
10.09.2020

Present : Ld. APP for the State.

None for accused persons.

Statement of complainant duly signed by complainant and verified by IO has been received.

Be put up for consideration before the National Lok Adalat scheduled to be held on 20.09.2020.


(Deepak Kumar J)
Duty MM (West)/THC/Delhi
10.09.2020